

versity Grants Commission during the Second and Third Plan periods upto 1962-63; and

(b) the particulars of the grants with the names of the colleges?

The Minister in charge Ministry of Education (Shri Humayun Kabir):

(a) Twenty-seven.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-1651/63].

Coal Deposits near Karaikudi

1502. Shri Muthiah: Will the Minister of Mines and Fuel be pleased to state:

(a) whether large deposits of coal have been discovered near Karaikudi in Madras State;

(b) whether Government have any scheme to tap them in the near future; and

(c) if so, when necessary drilling operations will be conducted?

The Minister of Mines and Fuel (Shri Alagesan): (a) No. But an occurrence of lignite has been reported.

(b) The Geological Survey of India will make further investigation into the occurrence.

(c) Drilling operation would be undertaken if the preliminary investigations justify such a course.

Pay Scales in Delhi Administration

1503. Shri Yaspal Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that in some of the offices of the Delhi Administration other than that of the Chief Commissioner, pay scales have not been brought at par with those in the Central Government in accordance with the Pay Commission's recommendations though the posts carry similar duties;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) The pay scales of the posts which have identical duties and responsibilities were revised in accordance with Central Pay scales; whereas the scales of other posts were revised on the relative evaluation of the duties and responsibilities as recommended by the Pay Commission.

(b) and (c). Do not arise.

Theft of Cars and Motor-Cycles in Delhi

1504. Shri Maheswar Naik: Will the Minister of Home Affairs be pleased to state the number of cases of theft of cars and motor-cycles registered and detected in Delhi during the current year so far?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): 71 cases (for the period between 1st January, 1963 and 31st July, 1963).

Out of the 71 cases registered, 16 were cancelled as the ingredients of the offence of Theft could not be substantiated by the Police. The Police also recovered in all 46 of the stolen vehicles. The accused in 9 cases are under trial.

12 hrs.

RE: MOTION FOR ADJOURNMENT AND CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

श्री प्रकाशवीर शास्त्री (बिजनौर) :

अध्यक्ष महोदय, मुप्रिम कोर्ट ने पंजाब के मुख्य मंत्री के सम्बन्ध में जो अपना निर्णय दिया है उसमें सारे पंजाब में असंतोष फैला हुआ है, इसमें यह स्पष्ट लिखा है कि छोटी चीजों की रिश्वत लेने के संबंध में अप्टाचार वहां चल रहे हैं। मैंने इस के संबंध में कामरोको प्रस्ताव दिया था.....

अध्यक्ष महोदय : आप इस तरह से दखल नहीं दे सकते। आप तो इतने सीनियर मेम्बर हैं। इस के बारे में कितनी बार दरख्वास्त कर चुका हूँ। फिर भी मेम्बर साहब खड़े हो जाते हैं। आप थोड़ी सी तकलीफ करते और मेरे पास आ कर कते। आप मुझे यकीन करा देते कि मैं किस कायदे या कानून के मातहत इस को मंजूर कर सकता हूँ। अगर आप ऐसा करते तो आपको शिकायत नहीं रहती, और अगर नहीं तो मैं उस को या उठाने की इजाजत दे देता। लेकिन अगर रोज इस तरह से माननीय सदस्य उठें तो आर्डरनी बिजनेस का काम नहीं चल सकता मैंने आपको इतना ही बताया कि मुझे कोई कानून ऐसा नहीं मिला जिस के मातहत मैं इजाजत दे सकता। अगर आपको तसल्ली नहीं हुई थी तो आप मेरे पास आते मैं आप की तसल्ली करा देता और अगर आप मेरी तसल्ली करा देते तो मैं उस को जरूर लाता, लाजमी तौर पर लाता। पर आप इतनी तकलीफ कर लेते, आज नहीं कल यः आ सकता था। वैसे भी जब इस तरह का मोशन मेरे पास आता है तो मुझे उस पर बिचार करने के लिए २४ घंटे का समय होता है। अगर आप मेरे पास आ जाते तो आपको यः शिकायत न रहती।

श्री प्रकाशवीर शस्त्री : यह तो संविधान में स्पष्ट दिया हुआ है कि अगर किसी प्रान्त का शासन वहाँ के शासकों की वजः से बिगड़ जाता है और वहाँ सरबिसेज में अमरुक्षा की भावना फैल जाती है, डिमारेलाइजेशन पैदा हो जाता है, तो केन्द्र को अधिकार है कि वहाँ की समस्याओं पर बिचार करे। संविधान में यह स्पष्ट व्यवस्था है।

अध्यक्ष महोदय : अब यहाँ यः ब स चलेगी, तो मैं कहना चाहूँगा कि मैंने यः फैसला किया है कि कल सुबह ही अखबार में यः निकला है, अभी तक गवर्नमेंट को जजमेंट लेने का मौका नहीं हुआ, न उन्होंने देखा होगा। सिर्फ अखबार में निकलने से

यह बात नहीं हो जाती कि गवर्नमेंट फेल हो गयी है और उन्होंने इम्टूकशन नहीं दिए। इस वास्ते यह एडजर्नमेंट मोशन एडमिनिस्त्रल नहीं है।

There has been no failure on the part of the Government. Therefore, it is not admissible and I have disallowed it.

Shri Priya Gupta (Katiyar): On a point of order. When the Supreme Court has delivered its judgment in the open court, then, is it required that we should wait till a copy of the judgment is available to the House, or, is it from the time the judges have delivered the judgment that we can take cognizance of it?

Mr. Speaker: I cannot take cognizance of that, when I see it only in the papers that the judgment has been delivered. The Government will have to get a copy; some time must be spent. We cannot say that there has been a failure as soon as the judgment has been announced. We cannot say that.

Shri Priya Gupta: The Supreme Court has decided that.

Mr. Speaker: Order, order.

Shri U. M. Trivedi (Mandsaur): The wording that has been used in the papers that have published the news is this: the language used about the judgment delivered by the Supreme Court—the announcement is to the effect—is that all his actions were *mala fide*. Once the word *mala fide* has been used, the only point for us to consider is whether the man who had taken the oath under the Constitution as provided for in Schedule III has failed to discharge that duty and fulfil the oath and here is the highest court in the land which has given a finding that—

Mr. Speaker: Order, order. I have followed him. All the argument that he has mentioned is that the Chief Minister of Punjab has failed to fulfil the oath that he has taken. On account

of his failure, can I allow an Adjournment Motion here? The question is whether this Government has failed; that is the question that I have to consider. (*Interruption*).

Shri U. M. Trivedi: No, Sir. The question for you to consider is whether the man who has contravened the provisions of the Constitution, whether that will be the function of Parliament or not....

Mr. Speaker: If he has failed, I cannot take that up.

Shri Ranga (Chittoor): You have posed the question whether this Government has failed. This is not the first time that this question of the Chief Minister of Punjab has been brought up either before this House or before the Prime Minister. On many occasions representations were made to the Prime Minister as well as to the previous Home Minister, and all this time they have kept mum; they did not do anything. "We cannot take any action", they were saying repeatedly. To that extent, that is my answer to that question you put—whether this Government has failed in its duty.

Secondly, you were good enough to say that the judgment was delivered only yesterday. We do not have copies of it. Now, it so happens that some friends have placed this copy of it in my possession. I am prepared to place it on the Table of the House for this purpose: you were good enough to send word to us that in regard to the Calling Attention Notice that we have given you would be glad to meet us sometime this afternoon to discuss this matter in order to enable you and us also to have a useful discussion in regard to this matter. I request you to let me place my copy of it a private copy, or whatever copy has been placed in my possession, on the Table of the House. (*Interruption*).

Mr. Speaker: This cannot be placed on the Table of the House.

Shri Priya Gupta: On a point of clarification.

Mr. Speaker: Order, order. What is the clarification that the hon. Member wants? He must sit down first. Now, Shri Ranga has said that he has got word that I requested him to see me this afternoon at 3 O'clock in order to discuss this matter. If he is going to place that on the Table that would not be available to me—that cannot be done—but he should bring that copy to me, and we will discuss the matter with that copy, as to what we can do in this matter. That is exactly my object. When we meet certainly we can discuss, it, and then if he can convince me that in some form it can come up, I would have no objection.

Shri Ranga: The reason why I made that request to the Chair is that we should try our best to see within the four corners of our rules and regulations that we do not allow ourselves to be criticised in the same manner as this Government has been criticised, that it has been shielding the Chief Minister of Punjab.

Mr. Speaker: What does he want. I do not know. I have told him we are meeting to discuss it.

श्री प्रिय गुप्त आपने जब प्रकाशवीरजी का मोशन डिमएलाऊ किया तो आपने कहा कि जजमेंट मिलेगा तभी हम करेंगे। इसीलिए मैंने प्वाइंट ऑफ ऑर्डर उठाया कि जजमेंट निकल चुका है।
If I have correctly understood you, you have said that this cannot be allowed on the plea that the judgment is not available. But I say that since the Supreme Court has delivered that judgment, it is out. Apart from that point is there any other consideration for disallowing it? That is my submission.

Shri S. N. Banerjee (Kanpur)
 rose—

अध्यक्ष महोदय : पहले मुझे उन का जवाब तो दे लेने दीजिये । मैंने इस वजह से नामंजूर नहीं किया जजमेंट नहीं मिला है । मैंने यह कहा कि अभी फैसला हुआ है । लेकिन अभी गवर्नमेंट का फेल्योर नहीं कहा जा सकता ।

Shri S. M. Banerjee: My submission is only this. You have just now said that there is no failure on the part of the Central Government and on that ground the adjournment motion has been disallowed. But what about the Calling Attention Notice?

Mr. Speaker: It is on that that I have called the hon. Members to meet me in the afternoon.

Shri S. M. Banerjee: I only want to say that this is not the only charge. There have been sweeping allegations against the Chief Minister of Punjab, that he has been demoralising the services. This is known to the entire country.

Mr. Speaker: Order, order. If Shri Banerjee wants to make a speech, this is not the occasion for that. There were two notices before me. The adjournment motion I disallowed.

Shri S. M. Banerjee: There is the case of Makhan Singh Mikhaji. The case was transferred from Punjab to Saharanpur on the ground. . .

Mr. Speaker: Order, order. Is that before me now that I should take cognizance that some case was transferred from Punjab to Saharanpur (*Interruption*). Order, order. I have only to take into account what is before me just at this moment and not other things. About the Calling Attention Notice I have requested the hon. Members to meet me.

Shri S. M. Banerjee: They are aware of it.

Mr. Speaker: They may or may not be. That is not my concern at this moment. I have to decide on the notice that is before me. It is a different thing altogether whether Members can have discussion in any other manner. I am not coming in their way. As I said, there were two notices before me, one of an adjournment motion and the other for Calling Attention. I disallowed the adjournment motion. Regarding the Calling Attention notice, I have asked the hon. Members to see me at three o'clock. I hope I can have this indulgence of the House that when I am not sure and I want to know some facts I can request hon. Members to see me and discuss it with them after some time. I want to know what wrong I have committed that there ought to be so much impatience in this matter.

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, प्रधान मंत्री जी को इतना तो कः दोजिये कि वह सुप्रीम कोर्ट का निर्णय मंगा कर पढ़ लें और उचित समझें तो उस पर वे यहां एक वक्तव्य दें कि वे पंजाब के मुख्य मंत्री के संबंध में क्या करना चाहते हैं ।

अध्यक्ष महोदय : इसके लिये क्या मेरे डाइरेक्शन की जरूरत है ? क्या यः उन का फर्ज नहीं है ?

Shri C. K. Bhattacharyya (Raiganj): May I submit, Sir, that it would be proper and fair to proceed on a certified copy of the judgment of the Supreme Court and not on any copy.

Mr. Speaker: Let us proceed now—
 Papers to be laid on the Table.

12.12 hrs.

PAPER LAID ON THE TABLE
 DECLARATION OF EXEMPTION UNDER THE
 REGISTRATION OF FOREIGNER ACT, 1939.

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Sir, I beg to lay on the Table a copy